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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 17th July, 2025*

+ CM(M) 1243/2025, CM APPL. 41766/2025 & CM APPL. 41767/2025
DELHI SIKH GURDWARA MANAGEMENT COMMITTEE

.....Petitioner

Through: Mr. Abinash K. Mishra, Advocate
versus

NARJEET SINGH SACHDEVA & ANR.Respondent

Through: Mr. Rishi Lakhnpal & Mr. Jitender
Verma, Advocates

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioner-Committee was impleaded in Succession Case (*Succ. Court No. 53344/2016*) in terms of the order passed by this Court on 23.08.2021 in CM(M) No. 136/2021. While allowing its such impleadment in the above Succession Case, their objections were also directed to be taken on record.
2. Petitioner-Committee, merely, contends that by the time, they were impleaded in the aforesaid matter, plaintiff had already examined several witnesses and when he made request before the learned Trial Court to permit him to cross-examine such witnesses, such request has been declined and the petitioner has also been denied to lead any evidence in support of its objections.
3. This Court has gone through the impugned order dated 07.04.2025 as well as the order dated 23.08.2021 passed by this Court.
4. Learned counsel for the petitioner, on instructions, submits that he only seeks opportunity to cross-examine petitioner Navjeet Singh Sachdeva (PW-2) and would not cross-examine any other witness. He also submits that in support of its objections, he would, merely, examine its authorized



representative and would not make any request before the learned Trial Court for examining any other witness.

5. Learned counsel for respondent no. 1 (petitioner in the aforesaid Succession Case) appears on advance notice and submits that, without prejudice to his rights and contentions, he would have no objection to the above limited request.

6. Case is, reportedly, fixed before the learned Trial Court on 04.08.2025 for final arguments.

7. Keeping in mind the overall facts and with the consent of learned counsel for the parties, present petition is disposed in the aforesaid terms and, resultantly, the petitioner herein i.e. Delhi Sikh Gurudwara Management Committee would be permitted to cross-examine PW-2 and would also be permitted to examine its authorized representative in support of its objections. However, it is clarified that for the aforesaid two purposes, the petitioner would be entitled to only one opportunity each only.

8. Since the matter is fixed before the learned Trial Court on 04.08.2025, the learned Trial Court, in terms of the aforesaid order, would give suitable dates for the aforesaid cross-examination and examination.

9. Pending applications also stand disposed of in the aforesaid terms.

(MANOJ JAIN)
JUDGE

JULY 17, 2025/dr/js